

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Anti Dumping Appeal No. 53874 of 2018

(Arising out of Final Findings No. (Case No. OI-47/2017-DGAD) dated 28.09.2018
passed by the Designated Authority)

Garware Polyester Limited

..... Appellant

VERSUS

**Designated Authority Directorate General
of Anti-Dumping and Allied Duties**

.....Respondent

APPEARANCE:

Shri Rajesh Sharma, Advocate for the appellant.

Shri Mohit Yadav, Advocate for Designated Authority

Shri V. Saharan, Authorised Representative for the Revenue

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR.C.J. MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 50869/2022

DATE OF HEARING/DECISION: September 14, 2022

JUSTICE DILIP GUPTA

Shri Rajesh Sharma, learned counsel for the appellant, on instructions from the appellant, states that the appellant does not desire to press the appeal.

2. Learned Counsel for the Respondent have no objection. The appeal is, therefore, dismissed as withdrawn.

(Order dictated and pronounced in the Open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.J. MATHEW)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**